

subject to the other provisions of the said Act."

*The motion was adopted.*

12.24 hrs.

[English]

## BUSINESS ADVISORY COMMITTEE

### Third Report

SHRI SAIFUDDIN CHOUDHURY  
(Katwa): I beg to move:

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990."

MR. SPEAKER: Motion moved.

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990."

SHRI LOKANATH CHOUDHARY  
(Jagatsinghpur): Sir, I want to make a submission regarding the statement made by the Minister on Nizamuddin disturbances. The discussion on the subject was balloted under Rule 143 and the name of comrade Indrajit Gupta came first. He has gone on official tour to Namibia. Therefore, I request that the discussion may be postponed to some other day other than the 22nd, that is, on the 23rd. This is my submission.

[Translation]

MR. SPEAKER: I think, the House agrees with it. It is accepted

[English]

SHRI VASANT SATHE (Wardha): Was this question, about listing Punjab atrocities by terrorists, put on the agenda of the Busi-

ness Advisory Committee and was any time given for that? If it is not, then this is now the time to see that it is included in the next week's business of the House. And the House considers it to be important. I do not mind whether it is in the form of calling attention or in any other form. Why don't you agree to that?

SHRI P. CHIDAMBARAM (Sivaganga): The Home Minister is there. The Minister for Parliamentary Affairs is also there. They can agree to the calling attention.

(Interruptions)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): We agree for every discussion but the only thing is that there will be a time constraint for the Finance Bill. After 28th, we can take it up on any day. (Interruptions)

SHRI P. CHIDAMBARAM: Can you suspend the killings in Punjab till the 28th?

SHRI P. UPENDRA: We cannot say that. You have been doing it for five years.

SHRI VASANT SATHE: That is a different thing. We want to highlight this matter of sudden time in the killings in Punjab. Now, the Home Minister is there. Let us have the discussion next week. Why don't you agree to have a calling attention on that matter, tomorrow or day after?

SHRI P. CHIDAMBARAM: The hon. Home Minister went to Punjab yesterday. Let him give a statement tomorrow on Punjab and then we can discuss on the basis of that statement.

[Translation]

MR. SPEAKER: We will discuss the matter in the Business Advisory Committee. Right now let us adopt the motion.

SHRI HARISH RAWAT (Almorah): When you are not willing to accept even a

[Sh. Harish Rawat]

single suggestion from our side, when you are not ready to give us protection, how can we cooperate?

[English]

SHRI IBRAHIM SULAIMAN SAIT (Manjeri): The disturbances at Nizamuddin are a very very serious matter and require urgent discussion. Yesterday when we pressed for a discussion on the Minister's statement, it was promised that the discussion would be held today. Now, we learn that it was fixed for tomorrow, but again you want to postpone it. It is a very deplorable and a sorry state of affairs.

[Translation]

SHRI HARISH RAWAT: The hon. Minister of Home Affairs has given a very important statement on Punjab outside the House rather than discussing the matter jointly with the opposition in the House. In that case, we could also give suggestions and appreciate what the Minister has stated. Why the Government wants to escape from its responsibility? In certain matters, Adjournment Motions, Calling Attention Motion, Motion under Rule 193 given by the Members have not been admitted. It is a blow to the rights of the Members.

SHRI VIJAY KUMAR MALHOTRA (Delhi Sadar): How long will it take to allow Call Attention, why Call Attention on Punjab is not being admitted?

[English]

SHRI VASANT SATHE: Normally, we do not oppose the motion regarding reports of the Business Advisory Committee. That is the tradition. I would only request, through you, Sir, that the Government may kindly agree to have a discussion on Punjab. It is a small point. If you agree to this, there is no difficulty and what objection do you have to that?

SHRI P. UPENDRA: I have already submitted that we have no objection for any discussion. In the meeting of the Business Advisory Committee yesterday, we had a thorough discussion on this matter. Representatives of the Congress Party was also there. They agreed to this. It is up to you. If you find time, you can admit, I have no objection. But the only constraint is that the financial business has to be completed before 28th.

MR. SPEAKER: The Government has no objection. The only question is of finding time. We will see. I shall now put the motion to the vote of the House.

The question is

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 20th March, 1990"

*The motion was adopted*

12.29 hrs

#### MATTERS UNDER RULE 377

[English]

- (i) **Need for electrifying the railway lines in Kerala**

PROF. K. V. THOMAS (Ernakulam): The demand for the electrification of railway line in Kerala is a long pending one. To begin with Kerala State has agreed to give electricity at a concessional rate. Cochin, the industrial capital of Kerala, can be linked to Trichur, Kottayam and Alleppey by electric trains. Later, Cochin can be linked to Trivandrum and Cannanore by electric trains. I request the Government to take immediate steps for the electrification of railway lines in Kerala.